

**COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES
(1983-84)**

(SEVENTH LOK SABHA)

FORTY-SECOND REPORT

MINISTRY OF HEALTH AND FAMILY WELFARE

Action taken by Government on the recommendations contained in the Fortieth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Health and Family Welfare (Department of Health)—Educational facilities for Scheduled Castes and Scheduled Tribes in Medical Colleges under the Control of, or aided by Central Government.



22 DEC 1983

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NEW DELHI**

November, 1983/Kartika, 1905 (S)

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to the

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<u>Page</u>	<u>Para</u>	<u>Line</u>	<u>Correction</u>
2	1.5	4	<u>For</u> justifiable <u>Read</u> justifiable
4		9	<u>For</u> Ceatral <u>Read</u> Central
5		13 from bottom	<u>For</u> recommended <u>Read</u> recommend
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7			Under the heading of Chapter III <u>Add</u> Nil
11	4.13	1	<u>Delete</u> the word 'of' <u>before</u> the word express
11	4.13	4	<u>For</u> recommended <u>Read</u> recommend
14	2.44	11	<u>For</u> relating <u>Read</u> relaxing
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17		1	<u>For</u> Territories <u>Read</u> Territories
17		9	<u>For</u> government <u>Read</u> Government
18	3.8	3	<u>For</u> metric <u>Read</u> Matic

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COMMITTEE ON THE WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES
(1983-84)

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INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes having been authorised by the Committee to submit the Report on their behalf, present this Forty-Second Report (Seventh Lok Sabha) on Action Taken by Government on the recommendations contained in the Fortieth Report (Seventh Lok Sabha) on the Ministry of Health and Family Welfare (Dept. of Health)—Educational Facilities for Scheduled Castes and Scheduled Tribes in Medical Colleges under the control of, or aided by Central Government.

2. The Draft Report was considered and adopted by the Committee on the 28th October, 1983.

3. The Report has been divided into the following Chapters :—

I. Report.

II. Recommendations/Observations which have been accepted by Government.

III. Recommendations/Observations which the Committee do not desire to pursue in view of the Government replies.

IV. Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration.

V. Recommendations/Observations in respect of which final replies of Government have not been received.

4. An analysis of the action taken by Government on the recommendations contained in the Fortieth Report of the Committee is given in the Appendix. It would be observed therefrom that out of 14 recommendations made in the Report, 3 recommendations, i.e. 21.43 per cent have been accepted by Government; four recommendations, i.e. 28.6 per cent, in respect of which replies of Government have not been accepted by the Committee, require reiteration; and final replies of Government in respect of seven recommendations, i.e. 50 per cent, have not been received.

NEW DELHI;

November 15, 1983
Kartika 24, 1905 (S)

A. C. DAS,

*Chairman,
Committee on the Welfare of
Scheduled Castes and
Scheduled Tribes.*

CHAPTER I

REPORT

This report of the Committee deals with the Action Taken by Government, on the recommendations/observations contained in the Fortieth Report (Seventh Lok Sabha) on the Ministry of Health and Family Welfare (Dept. of Health)—Educational facilities for Scheduled Castes and Scheduled Tribes in Medical Colleges under the control of, or aided by Central Government.

1.2 In para 2.43 of their Fortieth Report the Committee had observed that when Scheduled Caste/Scheduled Tribe students were admitted with relaxed standards to the under-graduate courses it was obligatory on the part of the authorities of the medical colleges to arrange for special coaching after their admission so that they were able to come up to the required standard.

1.3 In their reply dated 30 August, 1983 the Ministry of Health and Family Welfare (Dept. of Health) have stated that the Medical Council of India has made the following provision in its Recommendations on the Graduate Medical Education under the heading "Selection of Students."

"The authorities (State Governments and Universities) are strongly advised to arrange Special coaching classes for SC/ST candidates before the qualifying competitive examination to enable them to come up to the appropriate standard for admission to the medical course."

The Ministry have also stated that State Governments and the authorities concerned are required to take necessary action in the matter. However, another circular has been issued by the Medical Council of India in this regard.

1.4 The reply of Government is not relevant. The recommendation of the Committee was that special coaching should be arranged for Scheduled Caste/Scheduled Tribe students, who are admitted to a Medical College with relaxed standards so that they are able to come up to the required standard. This was in addition to the special coaching classes that may be arranged for Scheduled Caste/Scheduled Tribe students before the qualifying competitive examination for admission to a medical course. The Committee, therefore, reiterate their earlier recommendation.

1.5 In para 4.9 of the Report the Committee had observed that non-implementation of reservation orders in the teaching posts on the ground that they were "Scientific and technical posts" and hence exempt from the purview of reservation orders was hardly justifiable and had in effect resulted in depriving the Scheduled Castes/Scheduled Tribes in getting their due share in the teaching profession. The Committee had felt that the Ministries of Education and Health must take prompt and effective measures to implement the reservation orders.

1.6 In their reply dated 30 August, 1983, the Ministry of Health and Family Welfare (Dept. of Health) have stated that instructions have been issued to all the State Governments/State Universities having medical faculty and other central medical colleges to follow the guidelines issued by the University Grants Commission in the matter of reservation for admissions to Medical Colleges and also for appointment to non-teaching and teaching posts in the colleges.

1.7 The Committee are not satisfied with the reply of the Government. Mere issue of instructions by the Government is not enough. The Committee should be apprised of the precise action taken by each Central Medical College to implement the reservation orders. They would also like to know whether the recommendation that there should be reservation in teaching posts at all levels has been accepted by the Government.

1.8 In para 4.12 of the Report, the Committee had observed that the authorities of the Central Medical Colleges were not fully aware of the various reservation orders or of the procedure regarding maintenance of prescribed rosters and determination of reserved vacancies as per instructions of the Government of India. The Committee had suggested that the staff of the Central Medical Colleges dealing with reservation matters should be trained in regard to proper maintenance of rosters and applicability of reservation orders.

1.9 In their reply dated 30 August, 1983, the Ministry of Health and Family Welfare (Dept. of Health) have stated that the recommendation of the Committee has been brought to the notice of the Central Medical Colleges concerned for compliance.

1.10 The Committee are not satisfied with the reply of the Government. It is not enough to bring the recommendation of the Committee to the notice of the Central Medical Colleges. The Committee would like to be informed of the precise action taken by

each Central Medical College to implement the recommendation regarding proper maintenance of the prescribed rosters and training of staff dealing with reservation matters.

1.11 In para 4.13 of the Report, the Committee had expressed their displeasure over the implementation of reservation policy in the Central Medical Colleges. Neither the Ministry of Health nor the Ministry of Education had cared to look into the matter and set things right. The Committee had recommended that immediate action should be taken to set right the records and to implement various orders for reservation. They also wanted to be informed of the action taken in the matter.

1.12 In their reply dated 30 August, 1983, the Ministry of Health and Family Welfare (Dept. of Health) have stated that the viewpoint of the Committee has been brought to the notice of the Central Medical Colleges concerned for compliance.

1.13 **The Committee are not satisfied with the reply of the Government. It is not enough to bring the view point of the committee to the notice of the Central Medical Colleges. The Committee would like to be informed of the precise action taken by each Central Medical Colleges to set right the records and to implement the reservation orders.**

CHAPTER, II

RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation (Sl. No. 1, Para No.1.8.)

The Medical Council of India is constituted under section 3 of the Indian Medical Council Act, 1956. It consists of representatives of the State Governments and Universities, representatives from States elected by persons enrolled on State Medical Registers who possess prescribed medical qualifications, and 8 members nominated by the Ceatral Government. One of the functions of the Council is to prescribe the minimum standards of medical education required for granting recognised medical qualifications (other than post graduate medical qualifications) by Universities or medical institutions. The Committee were informed during evidence that the afore-said Act does not contain any specific provision for representation of any person belonging to Scheduled Caste/Scheduled Tribe community on the medical Council of India. However, there is one Scheduled Caste member in the present Council and he is also the Chairman of the Post-graduate Committee by virtue of his eminent position. The Committee recommend that in order to protect the interests of Scheduled Castes and Scheduled Tribes and to promote their medical education at least one person from among these communities should be included as a member of the Council.

Reply of Government

As already pointed out before the Committee, there is no provision in the Indian Medical Council Act, 1956 for nomination of a Member on the Indian Medical Council from amongst the Members of Scheduled Castes/ Scheduled Tribes. Under clause (e) sub-section (i) of Section 3 of the Indian Medical Council Act, 1956, there is a provision for nomination of 8 members by the Central Government. Care will be taken at the time of nominating 8 Members on the Indian Medical Council by the Central Government so as to provide at least one person from the SC/ST communities.

[Ministry of Health and Family Welfare (Dept. of Health)
O. M. No. H. 11021/2/83-ME (P)
Dated 30th August, 1983]

Comments of the Committee

Suitable instructions may be issued by the Government that in order to protect the interests of Scheduled Castes and Scheduled Tribes and to promote their medical education, at least one person from among these communities should be included as a member of the Council.

Recommendation (Sl. No. 2, Para No. 2.26)

The University Grants Commission have issued instructions on 25th August, 1982 to all the Central Universities that in the context of the population percentages of Scheduled Castes and Scheduled Tribes in the country, the reservation percentages would be 15% for Scheduled Castes and 7.5% for Scheduled Tribes (instead of 15% for Scheduled Castes and 5 percent for Scheduled Tribes as was prescribed till then) for admissions to various courses of studies and appointments to non-teaching posts and also teaching posts upto the level of Lecturer/Assistant professor. When the Committee asked why the reservation percentages in medical colleges/institutes were being continued at 15% for Scheduled Castes and 5% for Scheduled Tribes, the representative of the Ministry of Health stated during evidence that "if the Education Ministry were to say that it should be 22½%, then we will follow that and fall in line". The Committee are surprised that the instructions issued by the University Grants Commission on 25th August, 1982 raising the reservation percentage from 20 to 22½% have neither been conveyed by that Ministry to the Ministry of Health nor officers of the Ministry of Health were aware of these instructions till the matter was raised during evidence before the Committee on 7th February, 1983. The Committee recommended that necessary instructions in this regard should be issued to the Medical Colleges/Institutes, Universities etc. without further delay.

Reply of Government

A copy of the instructions issued by the University Grants Commission on the 25th August, 1982 in regard to raising the reservation of percentage from 20% to 22½% i.e., 15% for SCs and 7.5% for STs (instead of 5% fixed hitherto) in addmissions to various courses of studies and appointments to non-teaching posts and also teaching posts up to the level of Lecturers/Assistant Professors have been obtained and these instructions are being brought to the notice of the Medical Colleges/Institutes, Universities etc.

[Ministry of Health and Family Welfare (Department of Health)

O. M. No. H. 11021/2/83 M.E. (P)

Dated the 30th August, 1983]

Comments of the Committee

A copy of the instructions issued by the Government in this regard may be furnished to the Committee and compliance of the instructions should be ensured.

Recommendation (Sl. No. 10, Para No. 3.12)

No indication is at present available from the published documents as to the flow of benefits to Scheduled Castes and Scheduled Tribes out of the funds made available by the Government of India to the Central Medical Colleges. The committee recommend that in the budget of the Central Medical Colleges funds should be separately earmarked for the educational development of Scheduled Caste/Scheduled Tribes students and for benefits to be provided to the Scheduled Caste/Scheduled Tribe teaching and non-teaching staff of the Colleges. Details of the amounts provided for various schemes as also their utilisation should also be included in the annual Reports of the Universities and Medical Colleges/Institutes.

Reply of Government

The recommendation of the Committee has been brought to the notice of the Medical Colleges concerned, aided or fully financed by the Central Government, for compliance.

[Ministry of Health and Family Welfare (Department of Health)
U. O. No. H. 110021/2/83 M.E. (P)
Dated the 30th August, 1983]

CHAPTER III

**RECOMMENDATIONS/OBSERVATIONS WHICH THE
COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW
OF THE GOVERNMENT REPLIES**

CHAPTER IV

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLY OF GOVERNMENT HAS NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

Recommendation (Sl. No. 5, Para No. 2.43)

The regulations framed by the Medical Council of India provide that in respect of candidates belonging to Scheduled Castes/Scheduled Tribes, the minimum marks required for admission to under-graduate medical courses shall be 40% whereas this percentage will be 50% for general candidates. The Commissioner for Scheduled Castes and Scheduled Tribes has in his 26th and 27th Reports for the years 1978-79 and 1979-81 observed that the performance of Scheduled Castes/Scheduled Tribes students admitted to the medical colleges with relaxed standards was not satisfactory. Quite a good number of students could qualify in the MBBS examination after several attempts and several students could not get through at all. Some students left the studies before the completion of the course. The Committee are concerned that a number of Scheduled Caste/Scheduled Tribe students thus loss valuable years of life in their career. The Committee feel that when Scheduled Caste/Scheduled Tribe students are admitted with relaxed standards, it is obligatory on the part of the authorities of the medical colleges to arrange for special coaching after their admission so that they are able to come upto the required standard.

Reply of Government

The Medical Council of India has made the following provision in its Recommendations on the Graduate Medical Education under the heading "Selection of Students."

"The authorities (State Governments and Universities) are Strongly advised to arrange special coaching classes for SC/ST candidates before the qualifying competitive examination to enable them to come up to the appropriate standard for admission to the medical course".

The State Governments and the authorities concerned are required to take necessary action in the matter. However, another circular has been issued by the Medical Council of India in this regard.

[Ministry of Health and Family Welfare (Department of Health)
O. M. No. H. 11021/83 ME(P)
Dated the 30th August 1983]

Comments of the Committee

See Chapter I (Para 1.4).

Recommendation (Sl. No. 11, Para No. 4.9)

The Committee note that out of 2365 teaching posts in the 8 Central Medical Colleges for which information has been furnished by the Ministry of Health, the number of teaching posts held by Scheduled Caste persons is only 6. There is no person belonging to the Scheduled Tribes in any of these Colleges. This position exists because there is no reservation for Scheduled Castes/Scheduled Tribes in teaching posts. Had there been reservations in these categories, the position would have been better. Hence, the Committee recommend that there should be reservations in teaching posts at all levels.

The Committee recommend that the Ministry of Health/Education should issue instructions immediately for the implementation of reservation orders in the teaching posts in the remaining 8 medical colleges. The State Government/State Universities having Medical Faculties may also be advised to fall in line with the Government of India's policy in this regard.

The Committee would like to observe that non-implementation of reservation orders in the teaching posts all these years on the ground that these were "Scientific and technical posts" and hence exempt from the purview of reservation orders was hardly justifiable and has in effect resulted in depriving the Scheduled Castes/Scheduled Tribes in getting their due share in the teaching profession. The Committee strongly feel that the Ministries of Education and Health must take prompt and effective measures to implement the reservation orders.

Reply of the Government

As already pointed out in reply to recommendation at Sl. No. 2, Para 2.26 instructions have been issued to all the State Governments/State Universities having medical faculty and other central medical colleges to follow the guide-

lines issued by the University Grants Commission in the matter of reservation for admissions to Medical Colleges and also for appointment to non-teaching and teaching posts in the colleges.

[Ministry of Health and Family Welfare (Department of Health)
U.O. No. H. 11021/2/83 M.E. (P)
Dated the 30th August 1983]

Comments of the Committee

See Chapter I (Para 1.7).

Recommendation (Sl. No. 13, Para No. 4.12)

The Committee wanted to have information regarding the dates from which orders regarding reservation in direct recruitment and promotions in non-teaching posts were made applicable in the Central Medical Colleges. The information furnished to the Committee in respect of some of the colleges is quite vague. About Jawaharlal Institute of Post-graduate Medical Education and Research, Pondicherry and Mahatma Gandhi Institute of Medical Sciences, Wardha, it has been stated that the orders were made applicable "from the very inception of the Institutes. About Institute of Medical Sciences, Banaras Hindu University it has been stated that the orders were issued "from the date of directives by the University authorities". About Goa Medical Institute, Panaji, it has been stated that the orders were made applicable" "from the date when the Government of India issued orders". About University College of Medical Sciences, New Delhi it has been stated that the information was" not available. From replies of this nature furnished to the Committee, the conclusion is inescapable that the authorities of the Central Medical Colleges are not fully aware of the various reservation orders or of the procedure regarding maintenance of prescribed rosters and determination of reserved vacancies as per instructions of the Government of India. The Committee suggest that the staff of the Central Medical Colleges dealing with reservation matters should be trained in regard to proper maintenance of rosters and applicability of reservation orders.

Reply of the Government

The recommendation of the Committee has been brought to the notice of the Central Medical Colleges concerned for compliance.

[Ministry of Health and Family Welfare (Department of Health)
U. O. No. H. 11021/2/83 ME(P)
Dated the 30th August, 1983]

Comments of the Committee

See Chapter I (Para 1.10).

Recommendation (Sl. No. 14, Para No. 4.13)

The Committee express their displeasure over the implementation of reservation policy in the Central Medical Colleges. Neither the Ministry of Health nor the Ministry of Education have cared to look into the matter and set things right. The Committee recommended that immediate action should be taken to set right the records and to implement various orders for reservations. The Committee would like to be informed of the action taken in this regard.

Reply of the Government

The view-point of the Committee has been brought to the notice of the Central Medical Colleges concerned for compliance.

[Ministry of Health and Family Welfare (Department of Health)
U. O. No. H. 11021/2/83 ME(P)
Dated the 30th August, 1983]

Comments of the Committee

See Chapter I (Para 1.13).

CHAPTER V

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES OF GOVERNMENT HAVE NOT BEEN RECEIVED

Recommendation (Sl. No. 3, Para No. 2.27)

The Institute of Medical Sciences, Varanasi and the Jawaharlal Nehru Medical College, Aligarh, are maintained institutes of the Banaras Hindu University and Aligarh Muslim University respectively. These Universities function under the administrative control of the Ministry of Education and Culture. Consequently, the instructions issued by the Ministry of Education to all Universities regarding reservation for Scheduled Castes and Scheduled Tribes in teaching and non-teaching posts under them are required to be implemented by the Banaras Hindu University and the Aligarh Muslim University and through them by the Institute of Medical Sciences, Varanasi and the Jawaharlal Nehru Medical College, Aligarh. So far as medical standards are concerned, these two institutions are governed by the Indian Medical Council Act, 1956. Therefore, the instructions issued by the Ministry of Health and Family Welfare/Medical Council of India to all Central and State Medical Colleges are required to be implemented by these two institutions also. When the Committee discussed this matter during evidence, the representative of the Ministry of Health averred that the fact that these two institutions are under the administrative control of the Ministry of Education has not in any way affected the maintenance of medical standards. The Committee consider it rather anomalous that the Ministry of Health is concerned with the implementation of Government orders regarding maintenance of medical standards, eligibility criteria for selection of students for admission etc., whereas the Ministry of Education is concerned with the implementation of orders of the Government regarding reservations for Scheduled Castes and Scheduled Tribes in teaching and non-teaching posts in these two institutions. The Committee suggest that Government may examine whether it would be more appropriate to transfer the administrative control of these two institutions from the Ministry of Education and Culture to the Ministry of Health and Family Welfare so that only one Ministry becomes responsible for ensuring proper implementation of orders regarding reservations for Scheduled Castes and Scheduled Tribes in admissions to these two institutions as well as in their services.

Reply of the Government

The suggestion made by the Committee on the Welfare of SC/STs (7th Lok Sabha) is under active consideration in consultation with the Ministry of Education and Culture. In so far as the question of reservation for SC/STs in these two institutions is concerned, the instructions issued by the University Grants Commission vide their letter dated the 25th August, 1982 have already been brought to the notice of Vice-Chancellors of the Universities of Banaras Hindu University and the Aligarh Muslim University, which are Central Universities.

[Ministry of Health and Family Welfare (Department of Health)
O.M. No. H. 11021/2/83 ME (P)
Dated the 30th August, 1983]

Comments of the Committee

The Committee would like to be informed of the decision taken by Government on the question of transfer of the administrative control of the Institute of Medical Sciences, Varanasi and the Jawaharlal Nehru Medical College, Aligarh from the Ministry of Education and Culture to the Ministry of Health and Family Welfare.

Recommendation (Sl. No. 4, Para No. 2.34)

Jawaharlal Nehru Medical College, Aligarh, is a constituent unit of the Aligarh Muslim University which is under the administrative control of the Ministry of Education and Culture. The Committee note that the orders of the Central Government regarding reservation of seats for Scheduled Castes and Scheduled Tribes have not been implemented in this College. When this matter was discussed during evidence, the Vice-Chancellor of the Aligarh Muslim University stated that the University had a peculiar position and it had been established to promote cultural and educational advancement of the Muslims in India. He stated that any changes in the admission policy would have to go to the Court of the University. The Committee are of the view that being a Central University fully financed by the Government of India, it should fall in line with other Universities and the orders of the Government regarding reservation of seats for Scheduled Castes and Scheduled Tribes for admission to the Jawaharlal Nehru Medical College should be implemented.

Reply of the Government

The matter is under consideration in consultation with the Aligarh Muslim University and the Ministry of Education and Culture.

(Ministry of Health and Family Welfare Department of Health)

O.M. No. H. 11021/2/83 M.E. (P)

Dated the 30th August, 1983

Comments of the Committee

The Committee would like to be informed of the final decision in the matter.

Recommendation (Sl. No. 6, Para No. 2.44)

The Committee find that in the Pre-medical examination conducted by the Government of Madhya Pradesh in the year 1980, out of 108 seats reserved for Scheduled Castes in the Medical Colleges of the State, 18 Scheduled Caste candidates (out of 623 Scheduled Caste applicants) could qualify on merit and 7 more after giving relaxation of 5% marks. As regards Scheduled Tribes, out of 108 seats reserved for them,

2 qualified on merit (out of 145 Scheduled Tribe applicants) and one more after giving relaxation of 5% marks. In the result, 83 seats reserved for Scheduled Castes and 105 seats reserved for Scheduled Tribes had remained vacant. The State Government therefore passed an order on 9th September, 1980 completely relating the condition relating to the minimum qualifying marks for Scheduled Caste/Scheduled Tribe examinees.

The Committee recommend that the system followed by the Government of Madhya Pradesh should be introduced in the Central Medical Colleges so that all reserved seats are filled by Scheduled Castes/Scheduled Tribe candidates only. The candidates admitted by relaxing the minimum qualifying marks should be given special coaching after admission in the colleges.

At present, under the scheme of the Ministry of Home Affairs, a number of Pre-examination Training Centres are functioning in different parts of the country for Engineering Service and Central Services examinations conducted by the Union Public Service Commission. If the intake of Scheduled Caste/Scheduled Tribe students in the medical colleges in the country on merit on the basis of pre-medical examination conducted by the various State Boards has to be increased, the Committee are of the view that pre-examination training centres on the lines of such centres functioning for

Central Services examinations should be opened in various parts of the country for the benefit of Scheduled Caste/Scheduled Tribes Students. The admission of a larger number of Scheduled Caste/Scheduled Tribe students in the medical colleges on merit would eventually result in their qualifying in the MBBS final examinations within the prescribed durations and reduce the wastage being experienced hitherto. The Committee recommend that the Ministry of Health should in consultation with the Ministry of Home Affairs, give a serious thought to the question of starting pre-examination training centres for the benefit of Scheduled Caste/Scheduled Tribe students aspiring to take to medical profession in their career.

Reply of the Government

The Medical Council of India has already given relaxation of 10% marks in the case of SC/ST candidates for admission to medical College. The order of the Government of Madhya Pradesh relaxing condition relating to the qualifying marks in the case of SC/ST candidates is contrary to the regulations of the Medical Council of India. On the technical grounds the Supreme Courts has held that the recommendations of the Medical Council of India are only directory and not mandatory but at the same time Supreme Court has observed that it is eminently desirable that some kind of minimum standard for selection of admission to Medical Colleges apart from the eligibility should be there. In pursuance of the opinion of the Supreme Court, action is in hand to modify the language of the recommendations of the Medical Council of India accordingly. The Council, in the discharge of its statutory duties of maintaining proper standard of medical education, strongly feel that some minimum criteria for admission to Medical Colleges in the case of SC/ST candidates has to be maintained.

As regards the recommendation of the Committee to the question of starting pre-examination training centres for the benefit of SC/ST students aspiring to take medical profession in their career, the matter is being processed in consultation with the Ministry of Home Affairs.

[Ministry of Health and Family Welfare (Department of Health)
 O.M. No. H. 11021/2/83 M.E. (P)
 Dated the 30th August, 1983]

Comments of the Committee

The Committee should be apprised of the decision taken by the Ministry of Health and Family Welfare in consultation with the

Ministry of Home Affairs regarding starting pre-examination training Centres for the benefits of Scheduled Caste/Scheduled Tribe students aspiring to take to medical profession in their career.

Recommendation (Sl. No. 7, Para No. 2.64)

The Medical Education Review Committee constituted by the Government of India in September, 1981 has, in its report, submitted recently expressed the opinion that there should be no reservations for admissions to the various postgraduate courses in the medical colleges. As regards Scheduled Caste/Scheduled Tribe candidates, the Review Committee is of the view that such of them who have passed the MBBS examination and gained full registration may be enabled to secure admissions to higher courses by providing them with special coaching/counselling facilities.

At present 20% seats are reserved for Scheduled Caste/Scheduled Tribe candidates for admissions to the post-graduate courses of the All India Institute of Medical Sciences, New Delhi and Post-graduate Institute of Medical Education and Research, Chandigarh. In the Jawaharlal Institute of Post-graduate Medical Education and Research, Pondicherry (JIPMER) 25% seats are reserved for Scheduled Caste/Scheduled Tribe/Rural candidates for admission to its post-graduate courses.

The Committee feel that if the recommendation of the Review Committee that there should be no reservations for admissions to the various post-graduate courses is accepted by the Government, it could be detrimental to the interests of Scheduled Caste/Scheduled Tribe candidates who aspire to gain higher qualifications in medical education and research. The Committee recommend that the reservations in post-graduate courses should be insisted.

Reply of the Government

The recommendations of the Medical Education Review Committee in regard to reservation for admissions to various Post-graduate Medical courses are at present being considered by the Empowered Committee appointed for the purpose. However, as already pointed out in reply to recommendation at Sl. No. 2, Para No. 2.26, instructions issued by the University Grants Commission regarding reservation in favour of SC/ST for admission to various courses of studies have already been brought to the notice of all the Vice-chancellors of the Universities having medical faculty, the State Govern-

ments and Union Territories having medical colleges and other institutions concerned.

[Ministry of Health and Family Welfare (Department of Health)
 O.M. No. H. 11021/2/83 ME (P)
 Dated the 30th August 1983]

Comments of the Committee

The Committee would like to be informed whether their recommendation that the reservation in post-graduate courses should be insisted, has been accepted by the government.

Recommendation (Sl. No. 8, Para No. 2.65)

In the Jawaharlal Institute of Post-graduate Medical Education and Research, Pondicherry 25% seats are reserved for Scheduled Caste/Scheduled Tribe/Rural candidates for admission to its Post-graduate courses. When the Committee asked during evidence why separate quota has not been fixed for Scheduled Castes and Scheduled Tribes, the representative of the Ministry of Health agreed that the percentages of reservation should be earmarked separately for Scheduled Caste/Scheduled Tribe and candidates coming from rural areas. The Committee recommend that the present combined reservation quota should be split up and the prescribed percentages of seats be reserved for Scheduled Castes/Scheduled Tribes.

Reply of the Government

The recommendation of the committee is at present under active consideration of the Jawaharlal Institute of Post-graduate Medical Education and Research, Pondicherry, and matter is to be considered by the Academic Committee of the Institute. Thereafter, action will be taken to implement the revised instruction, from 1984-85 onwards.

[Ministry of Health and Family Welfare (Department of Health)
 O.M. No. H. 11021/2/83 M.E. (P)
 Dated the 30th August 1983]

Comments of the Committee

The Committee should be informed of the final decision in the matter.

Recommendation (Sl. No. 9, Para No. 3.8)

The Commissioner for Scheduled Castes and Scheduled Tribes has in his annual reports, repeatedly drawn attention to the inordinate delays in the sanction and disbursement of Post-metric scholarships by the State Governments/Union Territory Administrations to Scheduled Caste/Scheduled Tribe Students studying in various educational institutions in the country. In this connection, reference may be made to the observations made in para 6.35 of his 26th Report (1978-79) and para 6.156 of the 27th Report (1979-81). The Committee recommend that the question of payment of scholarships by the Central Medical Colleges to the students in advance and later claiming reimbursement of the amounts from the State Governments/Union Territory Administrations should be considered.

Reply of the Government

The matter is under consideration in consultation with the Ministry of Home Affairs.

[Ministry of Health and Family Welfare (Department of Health)
 O.M. No. H. 11021/2/83 M.E. (P)
 Dated the 30th August 1983]

Comments of the Committee

The Committee should be apprised of the final decision in the matter.

Recommendation (Sl. No. 12, Para No. 4.11)

The Committee find that out of 562 Group 'B' non-teaching posts in 8 Central Medical Colleges, the number of posts held by Scheduled Caste persons is only 7. In fact, in 6 of these colleges, no Group 'B' post is held by any Scheduled Tribe person in any of the colleges.

The committee find that Jawaharlal Nehru Medical College, Aligarh Muslim University, has not furnished any information regarding representation of Scheduled Castes and Scheduled Tribes in non-teaching posts in the college. The Committee are not aware whether separate data regarding employment of Scheduled Castes and Scheduled Tribes in this college is being maintained at all. The Committee recommend that necessary instructions should be issued by the Government in this regard.

Reply of the Government

The recommendation of the Committee has been brought to the notice of the Vice-Chancellor, Aligarh Muslim University, who has been requested to report the action taken in the matter.

[Ministry of Health and Family Welfare (Department of Health)

U.O. No. H 110021/2/83 M.E. (P)

Dated the 30th August 1983]

Comments of the Committee

The Committee should be informed of the action taken by Aligarh Muslim University on the recommendation.

NEW DELHI;

November 15, 1983

24th Kartika, 1905 (S)

A. C. DAS,

Chairman,

*Committee on the Welfare of Scheduled
Castes and Scheduled Tribes*

APPENDIX

(Vide Para 4 of Introduction)

Analysis of the action taken by Government on recommendations contained in the 40th Report (Seventh Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

	Pages
1. Total number of recommendations	... 14
2. Recommendations/Observations that have been accepted by Government (vide recommendations at Serial Numbers 12 and 10)	...
Numbers 1
Percentage to total	... 21.43
3. Recommendations/Observations which the Committee do not desire to pursue in view of the Government's replies	... Nil
4. Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration (vide recommendations at Serial Numbers 5, 11, 13 and 14)	...
Numbers 4
Percentage to total	... 28.57
5. Recommendations/Observations in respect of which final replies of Government have not been received (vide recommendations at Serial Numbers 3, 4, 6, 7, 8, 9 and 12).	...
Numbers	... 7
Percentage to total	... 50